On the question of medium, to the best of my recollection, no specific reference has been made.

SHRI PRAN. B KUMAR MUKHER-JEE: Sir, it ap >ears from the reports of the University 3rants Commission that certain Universities, including some Central niversities, stud ed this problem and made a number of obst vations. In view of that, would not the wo k done by the committee appointed by tie Advisory Board be a duplication of we ik? Secondly, may I know whether the obs :rvations made by various Universities on this subject and by the University Gran I Commission itself have been sent to tr; commission appointed, for their conside ation?

PROF. V. K. I. V. RAO: Regarding the first question, Si, 1 don't think there will be any duplicati >n involved, because this body does not de: 1 with any specific examination; it deals 'ith all examinations. Regarding the secor & part of the question, all the reforms which have already been madefor example, in s me Universities they have already started having not numerical marking, but the grading; some Universities are toying with the idea of having periodical tests which can be included in the final examination—, t ie experiments that have been conducted s well as the suggestions which have been made, are all before this committee, and v 11 be taken into consideration before they jome to their conclusion.

## tDAMAGE CAUSED BY THE FLOODS IN TIE COUNTRY

\*473. SHRI N . K. MOHTA : ft SHRI S. S. MARISWAMY : SHRI L< >KANATH MISRA : SHRI JAGDISH PRASAD MA-THUR: SHRI J. P. YADAV: SHRI R P. KHAITAN: SHRI SVSANKASEKHAR SAN-YAL SARDA t GURCHARAN **SINGH** TOHI<4 : SHRI A CHATTERJEE: SHRI K S. MALLE GOWDA:

Transferred from the 3rd December, 1970.

f "The questioi was actually asked on the floor of th House by Shri M. K. Mohta.

SHRI DWIJENDRALAL SEN GUPTA : SHRI DAHYABHAI V. PATEL: DEBIPRASAD CHATTO-PADHYAYA: SHRI SALIL KUMAR GANGU-SHRI MONORANJAN ROY: SHRI NIREN GHOSH: SHRI INDER SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central team that visited different States during the months of September and October last for making an assessment of the recent flood damage and the assistance that is necessary for relief operations, has since submitted its report;
  - (b) if so, what are its assessments; and
- (c) what action has been taken by Government thereon?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) A statement is laid on the Table of the House.

## STATEMENT

In response to requests received from the teams have so far visited Andhra Pradesh, Assam, Bihar, Gujarat, Kerala, Uttar Pradesh and West Bengal for an assessment, for purposes of Central assistance, of the requirement of funds for various relief, repair and rehabilitation measures necessitated on account of floods measures necessitated on account of floods this year. While reports in respect of Andhra Pradesh, Gujarat and Kerala are awaited, those in respect of Assam, Bihar, Utiar Pradesh and West Bengal have been received. The Central teams have recommended the following ceilings of expenditure in these States, for purposes of Central assistance:

> (Rs.in

crores) Ceilings of expenditure

1. Assam 6.14

2. Bihar 6.29 (includes drought relief measures).

3. Uttar Pradesh. 14.35 4. West Bengal . 19.85

The ceilings recommended by the Central teams have been accepted by the Government of India and communicated to the State Governments.

SHRI M. K. MOHTA: May I ask the Minister, in view of the fact that this is not a new problem but has been going on for a very long time, so much so, that during the last 11 years as many as 10,000 human lives and 5 lakhs cattle lost their lives due to the floods and the total damage in terms of money came to Rs. 1230 crores, may I ask whether the Fourth Plan allocation of Rs. 138 crores is considered adequate by the Government to tackle this problem and, if not, whether the Government is thinking in terms of increasing the outlay on it and if so, to what extent 7

Secondly may 1 ask whether in view of the fact that flood control measures provide a direct relief to the agriculturists in the area and the absence of flood control measures also make them lose a great amount of money, whether the Government has any proposal to levy better levies on these areas so that the finances for this particular purpose may be augmented?

SHRI Y. B. CHAVAN: As far as the allocation is concerned, I do not think I can assure that any additional provision is likely to be made. Naturally every State has its own provision for flood control and flood control projects. So they will include some of the projects in their own Plans. Naturally we will go on according to the plan allocation. Of course some betterment levy is possible. It is certainly a matter for the States to consider. I would welcome it if the State Governments do it.

SHRI M. K. MOHTA: May I know whether out of the funds mentioned in the statement for the various States, totalling I about 45 crores whether any demarcation has उत्तर प्रदेश के लिए 14 करोड़ से ज्यादा है स्रोर वेस्ट been made for various measures to be taken such as afforestation of the catchment area or drainage measures or advance warning में दिया है। systems, etc. ? May I know whether any particular allocation has been made for any of these different aspects?

SHRI Y. B. CHAVAN: It depends upon the information about particular project. If he asks for any specific information, 1 will get it from the State Government and lay it before the House.

श्री जगदीश प्रसाद माथ्र: क्या यह सही है कि केन्द्र की स्रोर से जो धनराशि दी जाती है उसके संबंध में कुछ राज्यों द्वारा, विशेष तौर से गुजरात और उत्तर प्रदेश द्वारा इस प्रकार की भ्रापित की गई थी कि केन्द्र बाढ़ के लिए जो धनराणि दे रहा है उसमें वह पक्षपात करता है । केन्द्र कुछ राज्यों को ज्यादा देता है भ्रीर कुछ राज्यों को जहां बाड़ की समस्या भीषण

है वहां कम देता है। विशेष परितस्थिति में भी गुजरात को सहायता कम दी, उत्तर प्रदेश को सहायता कम दी भौर मद्रास को ज्यादा सहायता दे दी । तो प्रधान मंत्री जी ने स्वेच्छा से जो राज्य उनके पक्ष में हैं उनको कैलेमेटी के नाम पर ज्यादा सहायता दी है और गजरात ग्रौर उत्तर प्रदेश जहां भयंकर बाढ़ ग्राई वहां पर सहायता कम दी, तो इस प्रकार सहायता देने में किसी समान नियम का पालन क्यों नहीं किया गया ? और...

**औ सभापति** : ग्राप सवाल की जिए।

भी जगदम्बी प्रसाद यादव : सवाल भाखिर होता

**भी सभापति : मैं ग्रौ**र लोगों को कैसे बला सकंगा ग्रगर ग्राप इतना इतना समय लेंगे।

श्री जगदीस प्रसाद मायुर: ग्राप इसका ही जवाब दिलवा दें।

श्रीवाई० बी चव्हाण: नहीं।

श्री जगदीश प्रसाद माथ्र : पक्षपात का ग्रारोप मैंने लगाया है भ्राप पर...

श्री बाई० बी० चव्हाण : जैसा मैंने कहा, जो इतला मांगी गई थी उसे मैंने स्टेटमेंट में कि दिया है। ग्रधिकतम सहायता की सीलिग पाने बाले स्टेंट का नाम एवं ग्रन्थ राज्यों की महायतां की सीलिंग क्या है इसकी पूरी इत्तला दी गई है। ब्रासाम के लिए 6 करोड से ज्यादा है, बिहार के लिए 6 करोड़ से ज्यादा है, बंगाल के लिए 19 करोड़ से ज्यादा है। यह सब स्टेटमेंट

श्री जगदीश प्रसाद माथुर: मद्रास के बारे में।

श्री सुन्दर सिंह भंडारी : मद्रास के लिए !

भी बाई ब्बी॰ चव्हाण: मद्रास के लिए कुछ दिया नहीं।

श्री जगदम्बी प्रसाद यादव : श्रीमन्, इन्होंने जो कागज हम लोगों को हस्तगत कराया है, जो स्टेटमेंट हमें दिया है, उसमें कुछ नहीं है। तो श्रीमन मैं चाहता या कि इसका पूरा व्यौरा दिया जाता । इसका पूरा ब्यौरा इसमें नहीं है कि कितना कहां नकसान हमा। जैसा कि बिहार का उदाहरण लिया जाए तो बिहार में बाद और सुबा प्रति साल प्रति साल साइमलटेनियसली बाता रहता है, इस हिसाब से बाढ़ बीर सुखा बिहार

प्रदेश में ग्राया है भीर जो मदद दी गई है वह मिर्फ 6 करोड़ 29 लाख रुपया है जब कि वहां पर करीब 45 से 50 करोड़ का बाढ़ के कारण विनाश हम्रा है। तो मैं यह जानना बाहता था कि मरकार ने क्या स्थायी रूप से बाढ़ नियंद्रण की कोई योजना चतुर्थ पंचवर्षीय योजना में ली है। जिस प्रकार से कि गंगा नदी पंद्रह सी मील में बहती है और 21 करोड़ लोग उससे प्रभावित होते हैं और उसके लिए कोई भी मास्टर प्लान नहीं है. तो क्या इस प्रकार का मास्टर प्लान गंगा नदी का श्रीर अन्य नदियों का बनाया है, उस तरह का कोई ब्यौरा चतुर्थ पंचदर्षीय योजना में लिया है क्या !

SHRI Y. B. CHAVAN: Sir, as far as Hood control p ogrammes are concerned, the present system of giving Central assistance is of a differ nt type. Formerly it was based on the projects, but this time the NDC has acee led a new formula, whereby we give an en ire block grant. This is on the basis of a ^0 to 30 ratio, 70% as loan and 30% as ^rant. Naturally, the State Governments, ccording to their own assessment of their problems include the flood control schem s in their plans. As far as the detaile 1 information about relief is concerned, 1 e is right that we have not given it in the tatement. But, if he wants, I can give hi i some information about Bihar, for exai ,ple, on what basis Government have give i them

There are \ rious recommendations regarding ceiling m expenditure. For example, among the gra its made to Bihar, for transport charges, ei; it is about Rs. 3.50 crores; for gratuitous i lief it is about Rs. 80 lakhs: for preventive health measures it is about Rs. 20 lakhs. Then these are the grants for repair it\*, ns. For repairs to State roads and *u* ids belonging to Distirct Boards it is abinit Rs. 47 lakhs. For repairs to and coniple ion of tubewells it is about Rs. 15 lakhs. Then come the loan items. It is Rs. 1.17 c ores as loans for agricultural programmes. hose are the different heads for which the ssistance is given.

थी जनदम्बी असाद यादव : लास का हिसाव कम दिया इसके कारण यह है, मुझे लगता है कि बिहार के लास का इस्टीमेट कम होनेके कारण ही यह गडबड़ी है।

श्री वाई० बी० चव्हाण: बिहार का असेसमेंट कुछ कम हो तो यह ठीक है कि ऐसा हो लेकिन जो यहां से टीम भेजते हैं यह वहां का असेसमेंट करते हैं और उसी बेसिस पर तो गवनेमेंट खाफ इंडिया की देना है।

श्री जगदीश प्रसाद माथुर : ग्रध्यक्ष महोदय, प्वाइंट माफ मार्डर। पिछले सत्व में राज्य सभा ने एक निर्णय किया था कि सरकार द्वारा प्रस्तुत जो संविधान में संशोधन करने का विधेयक या उसको राज्य सभा ने खारिज कर दिया था भ्रौर उसके बाद गरकार ने राजाओं को डिरिकगनाइज करने का ग्रादेश दिया भौर श्रव मुप्रीम कोर्ट ने उसको नल एंड वायड डिक्लेयर कर दिया है इसलिए सरकार को इस्तीफा देना चाहिए।

SHRI A. G. KULKARNI: What is there?

MR. CHAIRMAN: No, no, Mr. Mathur, it is not a point of order.

श्री जगदीश प्रसाद माथर : मरकार को इस्तीफा देना चाहिए । राज्य सभा के निर्णय के खिलाफ सरकार ने डिरिकगनिशन किया ग्रौर इस सरकार के निर्णय को सुप्रीम कोर्ट ने रह कर दिया. टेन ट दन उसका फैसला हम्रा । राज्य सभा के निर्णय की सरकार ने स्रवहेलना की और सरकार के आदेश को सुप्रीम कोर्ट ने रह कर दिया। इस मरकार को ग्रब कोई बधिकार नहीं है.

MR. CHAIRMAN: Please sit down.

SHRI A. G. KULKARNI: You are unnecessarily raising this issue here.

श्री जगदीश प्रसाद माथर : . . . इसको इस्तीफा देना चाहिए।

MR. CHAIRMAN: Please sil down.

SHRI A. G. KULKARNI: When that is the Supreme Court decision, then it will again be brought before Parliament.

MR. CHAIRMAN: Please sit down. Mr. Kulkarni.

SHRI A. G. KULKARNI: The Jan Sangh is for vested interests.

श्री जगदीश प्रसाद माथर: . . . उसने राज्य सभा के निर्णय की सबहेलना की । सब इसको इस्तीफा देना चाहिए ।

MR. CHAIRMAN : Are you not going to sit down? Otherwise I will adjourn the House. Please sit down.

SHRI A. G. KULKARNI: You ask him to sit down.

MR. CHAIRMAN: 1 have asked him already to sit down and he has done so.

धी प्रारं पीर खंतान : मंबी महोदयने जो स्टेटमेंट दिया है उसमें बताया है कि मैटल टीम गई थी तो क्या वह बनाएंगे कि जो मेटल टीम गई वी उन्होंने पर्मानेन्ट साल्यज्ञान के लिए क्या कुछ राय दी थी या नहीं ! पमितित्व गान्धश्चन के लिए कुछ राग दी ची उन्होंने !

SHRI Y. B. CHAVAN: No, it does not go into the detail of any scheme of a permanent nature. It goes for specific purposes.

SHRI SASANK.ASEK.HAR SANYAL: According to the statement the ceilings recommended by the Central Teams have been accepted by the Government of India and communicated to the State Governments. So far as West Bengal is concerned the Government of India and the Central of India and the State of the Government of India and the State of Wesi Bengal are two sides of the same coin. May I humbly know whether for the implementation of the various schemes the Government of India have given any direction or recommendation to their partners as to how this should be done?

SHRI Y. B. CHAVAN: I do not think any directions in this matter are necessary to the State Governments.

SHRI SASANKASEKHAR SANYAL: But West Bengal is with you.

SHRI Y. B. CHAVAN: Even in the case of West Bengal, they have got their own plans, they have got their own ideas and I do not think any direction as such is necessary.

SHRI K. S. MALLE GOWDA: Sir, floods are not new to India and are occurring for centuries. At least during the last 23 years after independence, has the Government taken action to demarcate the most dangerous areas for human habitation and prohibit construction of houses there?

Secondly, will the Government assure this House that houses destroyed in floods or partly damaged of those poor people whose gross income is less than Rs. 5000/- per annum will be built by Government meeting the entire cost of housing from Government funds, and thus build new modern villages turning the calamity into a blessing?

Thirdly, will the Government assure this House that the Government will reimburse the losses of the poor people who have lost their houses, implements and oxen, if the gross annual income of such persons...

MR. CHAIRMAN: Please put the 'question. Don't go on reading something.

SHRI K. S. MALLE GOWDA: It is the question; only the sentence is big. Will the Government assure this House that the Government will reimburse the losses of the poor people who have lost their houses, implements and oxen, if...

MR. CHAIRMAN: You are not allowed to read.

SHRI K. S. MALLE GOWDA: ... the gross annual income of...

MR. CHAIRMAN: I will call the next man if you do not listen to me. If you do not shorten your questionl will call the next

{Interruptions}

SOME HON. MEMBERS: Sir, he is a new Member.

MR. CHAIRMAN: All right, you put the question.

SHRI K.S. MALLE GOWDA: ... if the gross annual income of such persons is less than Rs. 5000 per annum as otherwise they cannot rehabilitate themselves?

MR. CHAIRMAN: Why didn't you say you were a new man?

SHRI Y. B. CHAVAN: He appears lo be a new man. Sir, 1 quite see his point. His main point appeals lo be that wherever there are areas which are chronically flood-affected, what do we do about it? This is really speaking the point and I am sure the State Governments must be looking after litem. Some of these areas have been identified and some problems have also been identified which are to be taken up on a priority basis. The question is not one of giving compensation, the question is one of giving them some sort of relief and this is exactly what we are discussing. On the basis of the assessment made by the Central Team, the Central Government gives them some relief through the State Governments.

SHRI K. S. CHAVDA: Sir, the Chair was kind enough to allow me on the last day of the last session to mention about the unprecedented flood which occurred on the 6th September this year in the state of Guiarat.

MR. CHAIRMAN: Now please pin the question.

SHRI K. S. CHAVDA: Sir, I never give any introduction or anyrhing. I am just putting the question direct. But the Government has ;ioi fixed up till now the ceiling of expendiure for Gujarat State for purposes of C. ntral assistance though Gujarat was the most affected among all the States which were affected by floods. I would like iO i now why it is so despi.e my making a m< mion of it on the floor of the House on the 7th September. Why has not a ceiling ?een fixed by the Government so far?

SHRI Y. B. CilAVAN: Sir, the. Central Teams have visi; d seven States, namely, Andhra Pradesh. Assam, Bihar, Gujarat, Kerala, Uttar Piadesh and West Bengal. Out of these foir Teams have submitted their Reports an \* i.i the case of the other three the Reports ire awaited. And Gujarat is one of them.

SHRI K. S. HAVDA: Why is the report awaited? Mention of Gujarat was made hetefirst.

SHRI Y. B. CHAVAN: I leally do not know, what can I say? The Report is not yet received. Evan then without waiting for the Report in order to help the ways and means positi m of the Government of Gujarat we havi given them  $o \mid er$  Rs. 2 crores

SHRI V. B. 1 AJU: I have the same question as the h in. Member, Mr. Chavda, put. It is now iesrly three months since there was actually a heavy calamity in Hyderabad city where nearly 100 people lost their lives and thousands of huts were demolished. It is surprising that for three months no repott has come. Relief must be enieigen. Has the State Government indicated the assessment of losses?

SHRI Y. B. CHAVAN: I have not got any specific infor nation here, but 1 am sure the Andhra Pradi sh Government must have led to the needs of the situation. It does not mean t lat the State Government has not attended to it.

SHRI AKBA1 AL1 KHAN: It is not full information. What help has the Central Government give

SHRI Y.B. CHAVAN: I do not think it was a flood as such. It was a heavy rain.

SHRI THIL1AI V1LLALAN: Mr. Chairman, Sir, my question is of a general nature. The actual sufferers from floods, fire or natural calamities are the State Governments. Tl ey are giving their assessment and also an estimate of their requirements. Even after getting the assessment and requirement from the State Govern-

merit, what is (he necessity for sending a Central Team? I would like to know from the hon. Minister whether this Government is not prepared to believe or accept the assessment of the requirements of the State Governments. Further, I would like to know from the hon. Minister whether this is not aggravating the already strained fiscal relationship between the States and the Centre, I would also like to know whether a Central Team will be sent only on a request from the Slate Government: >r si <0 mow, on information gathered by the Central Government itself, it is done.

to Questions

SHR1MATI YASHODA REDDY: Madras gets funds even without floods.

SHRI ARJUN ARORA: Please let her speak. She has been ill and we have been missing her.

SHRIMATI YASHODA REDDY: Thank you very much, Mr. Arora.

SHRI CH1TTA BASU: So many Members are absent. If you want, I am present, Sir.

MR. CHAIRMAN: We have not done even three questions today. Minister, please.

SHRI Y. B. CHAVAN: There were conversations going on. There is no question of believing or not believing the reports of the State Governments. It is a question of spending the money of the Government of India with consideration, wisdom and a certain amount of caution. There is no question of any strained relations between the States and LIS. This Team is headed by an Adviser of the Planning Commission, a sort of independent person who can take an objective view of the matter. It is quile possible that in the reports of State Governments sometimes there is a local element and local pressures. Sometimes what happens is what schemes which are not exclusively of a relief nature and which are of a permanent nature are included. So, we have to see exactly which is the work v. hie! relief work and not of developmental nature in that sense. So, they have to go and make an assessment locally and see the work going on. Then, on that basis they make a report. It is not a question of accepting or not accepting the word of the State. I think this is a time-honoured scheme and method of giving assistance to the State Governments and, by and large they have accepted it.